*Sankata Prasad, Dr.
Satya Narain Singh, Shri
*Sethuramae, Shri N.

MR. DEPUTY-SPEAKER : The result† of the division is :Ays-124; Noes-18.

The motion was adopted.

श्री यशवन्त सिंह कुशवाह : उपाध्यक्ष जी, मैं विधेयक पेश करता हूं ।

16.42 hrs.

CONSTITUTION (AMENDMENT) BILL—*contd.*
(Amendment of articles 75, 164, etc.)
by Shri Kameshwar Singh

MR. DEPUTY-SPEAKER : We will now proceed with the further consideration of the Consitution (Amendment) Bill.

श्री मधु लिमये : (मुंगेर) उपाध्यक्ष महोदय, आज जो हुआ है उसके विरोध में मैं कुछ बोलना नहीं चाहता हूं । अब लड़ाई शुरू हो गयी है । आप ने जो कुछ आज किया उस को वापस नहीं लेंगे तो इस सदन की कार्यवाही कैसे चलेगी मैं देखता हूँ ।

मैं नहीं बोलना चाहता । मुझे नहीं बोलना है ।

MR. DEPUTY-SPEAKER : Now the Minister will reply.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir, there are three points in the Bill. The most important is this, whether Chief Ministers and Prime Minister should be Members of the Lower Houses at the States and at the Centre. It is not a question of opposition to that principle with which I oppose this Bill now. Because, this matter was considered in the Committee on Defections. This Committee on Defections was appointed by the Government of India on the recommendations made by this House. And, that Report has been placed on the Table of the House by the Home Minister early in this Session with a statement that he would welcome a discussion on the recommendation of the Committee in this House.

Since a discussion on the recommendation of that Committee has to take place in this House, I submit, it would be premature now to translate one of the recommendations into a part of the Constitutions.

For that reason, and for that reason only, I would oppose these provisions for the amendment of Articles 164 and 75 because we are discussing the matter.

Now, Sir, if you go ino the Report of the Committee on Defections which has been laid on the Table of the House, you will see that this recommendation also is there, by the majority, and it is coupled with some other recommendations also.

So, this is a matter which has been taken as a whole picture and for that reason I would submit that Shri Kameshwar Singh would be well-advised now to withdraw this Bill.

Then, there is Article 326 which provides that the right of franchise in

---

*Wrongly voted for NOES

†The following members also recorded their votes :

AYES : Sarvshri S. N. Misra, N. Sethuramae, Dr. Sankata Prasad and Shrimati Ganga Devi.

NOES : Sarvshri Ghayoor Ali Khan and K. M. Madhukar.

India will be for those who are 21 years old. He wants to reduce it to 18 years. Now, Sir, this is a matter on which there should be a dabate. We have got to consult the States. We have to consult the Election Commisssion not legally only but as a matter of principle and it would be better that all interests concerned are consulted on such a matter before we launch upon an amendment of the Constitution to reduce the age from 21 to 18.

There would be many in this House who would support that proposal. At the same time there would be many who may not like that proposal. Therefore, that is a matter on which much more thought is necessary.

For these reasons, Sir, I hope, Shri, Kameshwar Singh will agree to withdraw the Bill.

MR. DEPUTY-SPEAKER : There is a motion for circulation. Are you opposing that also ? Are you opposing both ?

SHRI GOVINDA MENON : Yes.

MR. DEPUTY-SPEAKER : Then, I will put these to the vote. I will have to put the circulation Motion first.

SHRI S. KUNDU (Balasore) : Sir, you kindly give me some time.

MR. DEPUTY-SPEAKER : No, please. The time is over.

श्री कामेश्वर सिंह (खगरिया) : मुझे बहुत अफसोस के साथ कहना पड़ता है कि ला मिनिस्टर साहब ने यह कहा है कि डिफैक्शंज कमेटी की जो रिपोर्ट है उस पर डिसकशन होगी और उसके पहले वह कुछ नहीं कर सकते हैं। लेकिन जहां तक मुख्य मंत्री का विधान सभा से और प्रधान मंत्री का लोक सभा से होने का सवाल है समझ में नहीं आता है कि उसके बारे में भी वह ऐसी दलील क्यों देते हैं कि इस पर डिसकशन होगी। किसी भी अच्छे काम को ये लोग नेक नीयती से नहीं करना चाहते हैं, उसको करने में ये देरी करते हैं। इनकी नीयत साफ नहीं है।

हर मामले में ये लोग ब्रिटिश पार्लिमेंट का उदाहरण देते हैं। यह कहते हैं कि ब्रिटिश पार्लिमेंट इज दी मदर आफ़ पार्लिमेंट्स। मैं आपको बतलाना चाहता हूं कि वहां पर परिपाटी क्या है। उसी का उदाहरण मैं आपको देना चाहता हूँ। 1902 में लार्ड सालसबरी के बाद आज तक ब्रिटिश पार्लिमेंट में कोई भी हाउस आफ लार्ड का सदस्य प्रधान मंत्री नहीं हुआ है। उसके बाद से ब्रिटिश पार्लिमेंट का यह मत रहा है :

> Time has come for us when the direction of policies can also be placed on the House of Commons.

इसको भी अगर आप ध्यान में रखें और आप देखें कि प्रधान मंत्री यदि राज्य सभा का हो तो कैसी स्थिति पैदा हो जाएगी ? मैं एकाउंटेबिलिटी की बात पहले भी बता चुका हूं संविधान के आर्टिकल 75 (3) को आप लें। उसमें यह साफ कहा गया है :

> Council of Ministers shall be collectively responsible to the House of the People.

विधि मंत्री भी संविधान की बात कहते हैं। इसके मुताबिक यह साफ है कि काउंसिल आफ मिनिस्टर्ज जो हैं उनकी रिसपांसिबिलिटी लोक सभा के प्रति है। अब आप देखें कि कैसी विचित्र परिस्थिति उत्पन्न हो जाएगी अगर प्रधान मंत्री राज्य सभा से हो। श्रीमती इन्दिरा गांधी यहां नहीं हैं। वह भी जब वह राज्य सभा की मैम्बर थीं तो प्रधान मंत्री बनी थीं। बड़ी विचित्र परिस्थिति तब उत्पन्न होती है। इसको मानने के लिए मैनन साहब अभी भी तैयार नहीं हैं।

हमारे चव्हाण साहब ने डिफैक्शंज कमेटी की जो रिपोर्ट है उस पर दस्तखत किये हैं। उसकी रिपोर्ट को भी आप लें तो भी आप को इस विधेयक को पास करना चाहिये और मैं आशा करता हूं···

SHRI GOVINDA MENON : As member of the Committee, I too agree. I said: Let us discuss it.

श्री कामेश्वर सिंह : यह कहते हैं कि इन्होंने भी किये हैं। लेकिन फिर भी इनको इस चीज को स्वीकार करने में क्यों आपत्ति है, यह मेरी समझ में नहीं आया है। फिर इनको क्यों कुछ समय चाहिए इस पर विचार करने के लिए ?

SHRI GOVINDA MENON : I do not object to the merit

श्री कामेश्वर सिंह : सर्क्युलेशन मोशन को मान लें। उस अवस्था में मैं इस विधेयक को या इस पर जो कंसिडरेशन मोशन है उसको विदड्रा कर लूंगा।

MR. DEPUTY-SPEAKER : He is not prepared to accept it.

श्री कामेश्वर सिंह : अब मैं बिल के दूसरे भाग पर आता हूं। इसमें मैंने यह मांग की है कि जो मताधिकार की आयु है उसको 21 साल से घटा कर 18 साल कर दिया जाए। स्वतन्त्र पार्टी के सदस्य श्री लोबो प्रभु आज यहां नहीं हैं और मुझे इस बात का अफसोस है। उन्होंने एक संशोधन दिया है कि 18 की जगह 24 साल होनी चाहिए वयस्क मताधिकार की आयु। मैं समझता हूं कि स्वतन्त्र पार्टी अभी भी युग की गतिशीलता को देखते हुए उसके मुताबिक अपने आपको ढालना नहीं चाहती है। अभी भी वह सदियों पीछे रहना चाहती है।

मुझे खेद है कि हमारे विधि मंत्री भी यह नहीं कहते हैं कि वोट देने की उम्र 24 साल हो, लेकिन फिर भी वह गोलमटोल बात कहते हैं। समझ में नहीं आता है कि उनको इसको भी स्वीकार करने में क्या आपत्ति है ? अगर वह इसको नहीं मानते हैं तो इसका अर्थ साफ है कि उन सब नौजवानों पर जिनकी आयु 21 साल से कम और 18 साल से ऊपर है उनको विश्वास नहीं है। जो भी माननीय सदस्य इसका विरोध करते हैं, उनको नौजवानों पर विश्वास नहीं है।

SHRI GOVINDA MENON : Why not 16 years ?

SHRI KAMESHWAR SINGH : You want that ? I will agree with you.

SHRI GOVINDA MENON : You amend like that.

SHRI KAMESHWAR SINGH : You move an amendment. I will agree. आप अपनी बात से पीछे हटते हैं। यह बहुत दुख की बात है।

श्री मधु लिमये : कांग्रेस पार्टी की मैम्बरशिप अठारह साल की है या नहीं ?

SHRI GOVINDA MENON : Why keep it at 18 ?

श्री मधु लिमये : कांग्रेस के मैम्बर बन सकते हैं और वोट दे सकते हैं या नहीं ?

SHRI GOVINDA MENON : I did not oppose it on merits. I said that some further consultation was necessary.

श्री मधु लिमये : फिर सर्क्युलेशन मान लो। डिबेट के लिए सर्क्युलेशन मोशन होता है।

SHRI GOVINDA MENON : That would affect the discussion on the report of the committee which has been laid on the Table of the House.

श्री कामेश्वर सिंह : अध्यक्ष महोदय, मैं पहले ही कह चुका हूं कि मंत्री महोदय के पास कोई दलील नहीं है। ये सब थोथी दलीलें हैं। उन को पता नहीं कि वह क्या करना चाहते हैं। यह बहुत अफसोस की बात है।

जिन माननीय सदस्यों ने इस बहस में भाग लेकर अपने विचार प्रकट किए हैं, मैं उन्हें धन्यवाद देना चाहता हूं।

माननीय सदस्य, श्री प्रकाशवीर शास्त्री, ने कहा कि युवतियों को 18 वर्ष की आयु में वोट देने का हक मिलना चाहिए, लेकिन युवकों को नहीं। मेरी समझ में नहीं आता कि आखिर उनको युवकों से क्या दुश्मनी है, युवकों से इतनी नफ़रत क्यों है।

श्री प्रकाशवीर शास्त्री (हापुड़) : मैं माननीय सदस्य को फिर बताना चाहता हूं कि यह शरीर का प्राकृतिक नियम है कि जो बुद्धि और परिपक्वता युवक में 25 वर्ष में आती है, वह कन्या में 16 या 18 वर्ष में ही आ जाती है। इस लिए अगर लड़कियों को 18 वर्ष की आयु में मत देने का अधिकार दे दिया जाये, तो मुझे कोई आपत्ति नहीं है।

SHRI S. KUNDU : My hon. friend Shri Kameshwar Singh would pardon me for minute. I rise on a point of order in regard to the motion for circulation. 74 (iv) says :

> "that it be circulated for the purpose of eliciting opinion thereon ;".

The hon. Minister says that in principle he agrees, but a lot of discussion is necessary in the States and at the other levels. Discussion is a process of dialogue and the process of dialogue is to collect opinions. If he is agreeable that opinion is to be collected...

MR. DEPUTY-SPEAKER : What in the point of order ? There is no point of order. He is only arguing. I would not merit this.

SHRI S. KUNDU : He has said that he would even agree if adult suffrage is given at the age of 16...

MR. DEPUTY-SPEAKER : There is no point of order. The hon. Member must resume his seat now. Has Shri Kameshwar Singh finished his speach ? Shall I put it to vote or is he withdrawing it ?

SHRI S. KUNDU : If you treat Members like this, then I do not know what to do. I just want to explain one thing. It is a question of adult suffrage...

MR. DEPUTY-SPEAKER : Has Shri Kameshwar Singh concluded his speech ?

SHRI KAMESHWAR SINGH : No.

SHRI S. KUNDU : The word 'adult suffrage is there in article 326 of the Constitution. If a person becomes an adult at the age of 18, then under the Consititution as it stands, the suffrage would be taken away...

MR. DEPUTY-SPEAKER : The hon. Member should resume his seat now. I have not permitted him.

SHRI S KUNDU : If you are allergic to it, I cannot help it.

श्री कामेश्वर सिंह : उपाध्यक्ष महोदय, असल में बात यह है कि विधि मंत्री को यह डर लगता है कि शायद 18 साल की आयु कर देने से उनके दल को कम वोट मिलेंगे, क्योंकि आज कल के लड़के यह समझने लगे हैं कि पिछले बीस, इक्कीस सालों में इन लोगों के क्या काले कारनामे रहे हैं। इनकी नीतियों के कारण आज देश में सिवाय अकाल, भुखमरी और बेरोजगारी के कुछ नहीं है। इनको डर है कि हाल ही में देश के विभिन्न भागों से आये हुए बेरोजगार युवकों और युवतियों के साथ सरकार ने जो क्रूर और बर्बरता का व्यवहार किया है, उन्हें जो लाठियों से मारा है, उसके कारण देश के सब युवक और युवतियां इस सरकार और इस दल के खिलाफ़ हो जायेंगे। इस सरकार को इस देश के बेरोजगारों के साथ कोई हमदर्दी नहीं है। न तो वह शिक्षा का इन्तजाम करती है और न ही शिक्षकों के लिए रोजगार की व्यवस्था करती है। इसीलिए मंत्री महोदय को डर है कि इस देश के लाखों बेरोजगार युवक जिनकी आयु 21 साल से कम होगी, उनके दल वोट नहीं देंगे। 1972 में 50 मिलियन यानी 5 करोड़ युवक 18 साल के होंगे। इस तरह से कम से कम 5 करोड़ लोगों को मताधिकार नहीं मिलेगा। वह आने वाली पीढ़ी कभी भी इस सरकार को माफ नहीं करेगी। कई सदस्यों ने कहा, कबीर साहब ने कहा कि वह लोग इन-

[श्री कामेश्वर सिंह]

एक्सपीरिएंस्ड हैं, भंडारे साहब ने कहा कि युवकों को तजुर्बा नहीं होता है। मैं कहना चाहता हूं कि जब कबीर साहब या भंडारे साहब 18 साल के रहे होंगे तब इतनी शिक्षा नहीं रही होगी, उस समय गुलामी में थे। और आज के टेक्नालाजिकल एज में जो डेवलपमेंट हुआ है उसके कारण जेनरेशन का गैप कम हो गया। आज जो अठारह साल की एज का है उसका मानसिक स्तर बहुत ऊपर का रहता है। इसलिए मैं और जोर दूंगा कि सरकार हमारे संशोधन को माने। यहां मैं एक सदस्य की तारीफ करूंगा, वह हैं कांग्रेस के श्री शिवनारायण, कांग्रेसी होते हुए भी वह हमारे बिल से सहमत हैं। उन्होंने हमारे बिल का समर्थन किया। बहुत से सदस्यों ने कहा है कि इम्मैच्योर पोलिटिकल क्लाइमेट है, किसी ने कहा कि इन-एक्सपीरिएंस्ड हैं। आखिर इस सबका मतलब क्या होता है ? जितने भी सदस्यों ने इस बहस में भाग लिया है, सबने इस विधेयक से सहमति प्रकट की है। सभी उससे सहमत हैं। विधि मंत्री कहते कुछ और हैं, सोचते कुछ और हैं और चले जाएंगे कहीं और, वोट और कहीं देंगे। आखिर में मैं कहना चाहता हूं कि इनको डर लगा हुआ है उन सब बेरोजगारों से, पढ़े लिखे बेरोजगार जो युवक हैं उनको यह सोचते हैं कि इनके वह जानी दुश्मन हैं, क्योंकि 20 साल से जो कुकर्म इन्होंने किया है, जो भ्रष्टाचार किया है उसको कोई भी युवक माफ नहीं कर सकता है। इसलिए मैं चेतावनी दूंगा, अभी भी समय है, इस विधेयक को यह मान लें।

MR. DEPUTY-SPEAKER : First I shall point the amendment of Shri Madhu Limaye to vote. The question is :

> "That the Bill be circulated for the purpose of eliciting opinion thereon by the 25th November, 1969".

The Lok Sabha Divided.

Division No. 32] **AYES** *[17.06 hrs.*

Abraham, Shri K. M.
Bharat Singh, Shri
Chandra Shekhar Singh, Shri
Daschowdhury, Shri, B.K.
Dipa, Shri A.
Durairasu, Shri
Esthose, Shri P.P.
Fernandes, Shri George
Goel, Shri Shri Chand
Gupta, Shri Kanwar Lal
Jena, Shri D. D.
Joshi, Shri S. M.
Kabir, Shri Humayun
Kameshwar Singh, Shri
Khan, Shri Ghayoor Ali
Kundu, Shri S.
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Madhukar, Shri K. M.
Majhi, Shri M.
Mayavan, Shri
Misra Shri Srinibas
Modi, Shri Piloo
Nihal Singh, Shri
Onkar Singh, Shri
Parmar, Shri D. R.
Patil, Shri N. R.
Ray, Shri Rabi
Satya Narain Singh, Shri
Sharma, Shri Yogendra
Shastri, Shri R.
Singh, Shri J. B.
Sivasankaran, Shri
Somani, Shri N. K.
Suraj Bhan, Shri
Viswanatham, Shri Tenneti
Yadav, Shri Jageshar

NOES

Abirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Shri J.
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Babunath Singh, Shri
Barua, Shri Bedabrata
Basumatary, Shri D.
Bhandare, Shri R. D.
Bhola Nath, Shri
Buta Singh, Shri
Chanda, Shri Anil K.
Chandrika Prasad, Shri
Chaturvedi, Shri R. L.
Choudhury, Shri J. K.

Dalbir Singh, Shri
Das, Shri N. T.
Deoghare, Shri N. R.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dixit, Shri G. C.
Ganga Devi, Shrimati
Gavit, Shri Tukaram
Gupta, Shri Ram Kishan
Heerji Bhai, Shri
Hem Raj, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jagjivan Ram, Shri
Kahandole, Shri Z. M.
Kamble, Shri
Kamala Kumari, Shrimati
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Kinder Lal, Shri
Kureel, Shri B. N.
Laskar, Shri N. R.
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Malhotra, Shri Inderjit
Mandal, Dr. P.
Masuria Din, Shri
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mishra, Shri G. S.
*Molahu Prasad, Shri
Mrityunjay Prasad, Shri
Murti Shri, M. S.
Nageshwar, Shri
Nayar, Dr. Sushila
Oraon, Shri Kartik
Palchoudhuri, Shrimati Ila
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Parmar, Shri Bhaljtbhai
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri S. D.
Raghu Ramaiah, Shri
Raj Dev Singh, Shri
Rajani Gandha, Kumari
Rajasekhran, Shri
Ram, Shri T.
Ram Swarup, Shri
Randhir Singh, Shri
Rao, Dr. V. K. R. V.
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saigal, Shri A. S.
Sambasivam, Shri
Sanji Rupji, Shri
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi Shri P. C.
Sethuramae, Shri N.
Shambhu Nath, Shri
Sharma, Shri M. R.
Shastri, Shri Raghuvir Singh
Shastri, Shri Ramanand
Sheo Narain, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri Vidya Charan
Sinha, Shrimati Tarkeshwari
Sanatak Shri, Nardeo
Solanki, Shri S. M.
Sonavane, Shri
Supakar, Shri Sradhakar
Sursingh, Shri
Suryanarayana, Shri K.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Veerappa, Shri Ramchandra
Verma, Shri Prem Chand
Virabhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.

MR. DEPUTY-SPEAKER : The result* of the division is : Ayes 37 ; Noes 106.

The motion was negatived.

MR. DEPUTY-SPEAKER : This being a Constitution (Amendment) Bill, we have got to follow a certain procedure, as you know. Let the Members understand what

*Wrongly voted for NOES

*The following members also recorded their votes :

AYES : Sarvshri Abdul Ghani Dar, Brijraj Singh, Kotah, Brij Bhusan Lal, Bansh Narain Singh and Molahu Prasad.

NOES : Shri S. N. Misra.

[Mr. Deputy-Speaker]

is the position. I am calling for a Division. The question is :

> "That the Bill further to amend the Constitution of India, be taken into consideration."

The Lok Sabha divided :

Division No. 33] **AYES** *[17.10 hrs.*

Abraham, Shri K. M.
Bharat Singh, Shri
Brij Bhusan Lal, Shri
Brij Raj Singh-Kotah, Shri
Chandra Shekhar Singh, Shri
Esthose, Shri P. P.
Fernandes, Shri George
Goal, Shri Shri Chand
Jena, Shri D. D.
Joshi, Shri S. M.
Kameshwar Singh, Singh
Khan, Shri Ghayoor Ali
Kushwah, Shri Y. S.
Limaye, Shri Madhu
Madhukar, Shri K. M.
Majhi, Shri M.
Mayavan, Shri
Misra, Shri Srinibas
Mody, Shri Piloo
Molahu Prasad, Shri
Nayar, Shri K. K.
Nihal Singh, Shri
Onkar Singh, Shri
Patil, Shri N. R.
Ray, Shri Rabi
Satya Narain Singh, Shri
Sharma, Shri Yogendra
Shastri, Shri R.
Singh, Shri J. B.
Sivasankaran, Shri
Suraj Bhan, Shri
Yadav, Shri Jageshwar

NOES

Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Arumugan, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Barua, Shri Bidabrata
Basumatari, Shri D
Bhandare, Shri R. D.
Bhola Nath, Shri
Buta Singh, Shri
Chanda, Shri Anil K.
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Choudhury, Shri J. K.
Dalbir Singh, Shri
Das, Shri N. T.
Deoghare, Shri N. R.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dixit, Shri G. C.
Ganga Devi, Shrimati
Gavit, Shri Tukaram
Gupta, Shri Ram Krishan
Heerji Bhai, Shri
Hem Raj, Shri
Jadhav, Shri Tulsidas
Jadhav, Shri V. N.
Jagjiwan Ram, Shri
Kahandole, Shri Z. M.
Kamble, Shri
Kamala Kumari, Shrimati
Kasture, Shri A. S.
Katham, Shri B. N.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Kinder Lal, Shri
Kureel, Shri B. N.
Lalit San, Shri
Laskar, Shri N. R.
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Malhotra, Shri Inderjit
Mandal, Dr. P.
Masuria Din, Shri
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mrityunjay Prasad, Shri
Murti, Shri M. S.
Nageswar, Shri
Nayar, Dr. Sushila
Oraon, Shri Kartik
Palchoudhuri, Shrimati Ila
Pandey, Shri Vishwa Nath
Panigrahi, Shri Chintamani
Parmar, Shri Bhaljibhai
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manubhai
Patel, Shri N. N.

Patil, Shri S. D.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha, Kumari
Rajasekharan, Shri
Ram Dhani Das, Shri
Ram Swarup, Shri
Randhir Singh, Shri
Rao, Dr. V. K. R. V.
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saigal, Shri A. S.
Sambasivam, Shri
Sanji Rupji, Shri
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, P. C.
Sambhu Nath, Shri
Sharma, Shri M. R.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri Vidya Charan
Snatak, Shri Nar Deo
Solanki, Shri S. M.
Sonavane, Shri
Supakar, Shri Sradhakar
Sursingh, Shri
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Veerappa, Shri Ramchandra
Virbhadra Singh, Shri
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.

MR. DEPUTY-SPEAKER : The result* of the division is Ayes 32, Noes 103. The motion is not carried by majority of the total membership of the House and by a majority of not less than two third of the members present and voting.

The motion was negatived

17.11 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL

(Amendment of sections 292, 293 etc.)

SHRI TENNETI VISHWANATHAM (Visakhapatnam) : Sir, on behalf of Shri D. C. Sharma, I beg to move :

> "That the Bill further to Amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha and as reported by Select Committee be taken into consideration."

This Bill was passed by the Rajya Sabha. Then it came here and it was sent to a Select Committee. The Select Committee took evidence and received memoranda from various associations and a cross Sections of the society including professors, artistes, film producers and exhibitors, book publishers and advertisors lawyers' associations, women lawyers' associations and representatives of students. There was a general opinion that obscenity should be defined, the law relating to obscenity should be strengthened and the exceptions should be widened and there should be a stricter control and punishments and some provisions for artistic appraisal. A commision for the purpose has been suggested though not included in the Bill. There are no amendments and I am moving that the Bill may be taken into consideration.

श्री श्रीचन्द गोयल (चण्डीगढ़) : उपाध्यक्ष महोदय, बहुत देर से जिसकी आवश्यकता थी उसकी पूर्ति इस विधेयक के द्वारा की जा रही है। मैं समझता हूं कोई भी आब्सीन आब्जेक्ट जोकि हमारे सामाजिक जीवन को दूषित करता था या गन्दा प्रभाव डालता था

---

*The following members also recorded their votes :

AYES : Sarvshri Abdul Ghani Dar, Meetha Lal Meena and Bansh Narain Singh.

NOES : Sarvshri Prem Chand Varma, N. Sethuraman, T. Ram and Shrimati Sushila Rohatagi.